

Officials coming under purview of central vigilance commission

@2679-C. SHRI T. R. BALU :

SHRI V. GOPALSAMY :

Will the Minister of INDUSTRY be pleased to state :

(a) the officials who are coming under the purview of Central Vigilance Commission;

(b) whether any policy decision has been taken by Government to remove public sector unit officials from the purview of CVC; if so, details of the decision and reasons for the same;

(c) how many public sector unit officials during the last three years came under enquiry of CVC, year-wise and public sector-wise figures;

(d) how many among them were punished on the recommendations of CVC during this period, year-wise and public sector-wise figures;

(e) if the answer to part (b) above be in the positive, whether CVC has written to Bureau of Public Enterprises to reconsider its decision regarding public sector officials; and

(f) if the answer to part (e) above be in the negative, what alternative steps are being taken by Government ?

THE MINISTER OF STATE IN THE DEPARTMENT OF PUBLIC ENTERPRISES IN THE MINISTRY OF INDUSTRY (PROF. K. K. TEWARY) : (a), (b), (e) and (f) At present only Board-Level appointees of Public Sector Enterprises come under the purview of Central Vigilance Commission.

Previously vigilance cases of those employees of Public Sector Enterprises who were drawing pay in the scales of pay

whose minimum is not less than Rs. 1800 per month needed to be referred to CVC for advice. According to the recent policy decision of the Government, Vigilance cases of only Board Level appointees of Public Sector Enterprises need be referred to the CVC for advice as the disciplinary proceedings against Board-Level appointees is the responsibility of the Government which is the appointing authority. In respect of below Board-Level appointees, no reference need be made to the CVC. The Board of Directors being the appointing authority for such personnel will have the power to take disciplinary action against such personnel.

CVC has not written to the Bureau of Public Enterprises to reconsider the decision of the Government.

(c) and (d) Information is being collected and will be laid on the Table of the House.

Public grievance machinery in public sector undertakings

@@26791D. SHRIMATI SUDHA VIJAY JOSHI : Will the Minister of INDUSTRY be pleased to state :

(a) whether it is a fact that certain guidelines have been issued to public sector undertakings regarding public grievance machinery to be set up by each such unit;

(b) if so, the details thereof; and

(c) whether the guidelines include creation of an authority to take decision overriding earlier decision of the competent authority which gave rise to a grievance ?

THE MINISTER OF STATE IN THE DEPARTMENT OF PUBLIC ENTERPRISES IN THE MINISTRY OF INDUSTRY (PROF. K. K. TEWARY) : (a) and (b) Yes, Sir. Guidelines have been issued to Public Sector Undertakings to review their existing arrangements for dealing

@Previously Unstarred Question 3187, transferred from the 4th December 1986.

@@Previously Unstarred Question 3120, transferred from the 4th December, 1986.

with complaints from their customers and introduce a systematic procedure for registration of consumers' complaints and recording of the action taken on each complaint. They were also advised to establish adequate organisation and facilities for feed back on consumers' reaction to their products by conducting field surveys etc. These guidelines are aimed at prompt disposal of grievances of the public.

(c) No, Sir.

मोटर वाहन नीति

@2679-ड श्री श्रीजा इशार्दबेन : क्या
उद्योग मंत्री यह बताने की कृपा करेंगे कि :

(क) नई मोटर वाहन नीति की घोषणा कब तक किये जाने की संभावना है; और

(ख) चालू वर्ष के दौरान चार पहियों वाले और दो पहियों वाले कुल कितने वाहनों का निर्यात किया गया और किन-किन देशों को इनका निर्यात किया गया तथा इससे कितनी विदेशी मुद्रा अर्जित की गयी?

उद्योग मंत्रालय में औद्योगिक विकास विभाग में राज्य मंत्री (श्री एम. अरुणाचलम्) :

(क) मामला अभी भी सरकार के विचाराधीन है।

(ख) वर्ष 1986-87 के दौरान आटोमोबिल्स के निर्यात आंकड़ों का अभी तक संकलन नहीं किया गया है। फिर भी, कुछ प्रमुख निर्यातकों ने, वर्ष 1985-86 के लिये निर्यात के निम्नलिखित आंकड़े भेजे हैं :—

कम्पनी का नाम	मात्रा	मूल्य (रुपयों में)
टेलको	1231 (वाणिज्यिक वाहन तथा फालतु पुर्जे)	50.24 करोड़
बजाज प्राटो लि०	3882 (डुप्लिये एवं तिपलिये)	6.29 करोड़
हिन्दुस्तान मोटर्स	714 (कारें व वाणिज्यिक वाहन)	6.36 करोड़
	28	
अशोक लेलैंड	वाणिज्यिक वाहन तथा फालतु पुर्जे)	7.05 करोड़
महिन्द्रा एण्ड महिन्द्रा	2267 (जीपें)	8.56 करोड़
मारुति उद्योग लि०	50 (कारें)	1.5 लाख अमरीकी डालर

@पूर्वतः अंतरांकित प्रश्न 2843 जिस 3 दिसम्बर, 1986 से स्थानान्तरित किया गया।

प्रमुख देश जिन्हें निर्यात किया गया है, वे हैं :—अल्जीरिया, मिश्र, घाना, कोन्या, अदन, बंगलादेश, सूडान, तन्जानिया, ईरान सऊदी अरब, श्रीलंका, ग्रीस, यूगांडा, मलयेशिया आदि।